

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.514/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Charges of the “Eastern Region Expansion Scheme – XXXIX” to be established by ERSS – XXXIX Power Transmission Limited.

Petitioner : ERSS – XXXIX Power Transmission Limited (ERSS XXXIX)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No.513/TL/2024

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and any other amendments thereon issued from time to time by this Commission, if any, for grant of Transmission Licence to Eastern Region Expansion Scheme – XXIX Power Transmission Limited.

Petitioner : ERES – XXXIX Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Kumar Shrivastava, Advocate, ERSS XXXIX
Shri Shivam Sinha, Advocate, ERSS XXXIX
Shri Chetan Saxena, Advocate, ERSS XXXIX
Shri Jatin Mahani, ERSS XXXIX
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to the “Eastern Region Expansion Scheme



– XXXIX” (‘the Project’) and for the grant of a transmission licence for establishing the Project.

2. However, keeping in view the nature of the Transmission Scheme/Project involved in the instance cases, the Commission deemed it appropriate to list the present cases along with similar other cases, i.e., Petition No. 424/TL/2024 and Petition No. 426/TL/2024 on 20.3.2025.

3. The matters will be listed for the hearing on **20.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)